

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.214 – IA/840(AHM)2021
ITEM No.215 – IA/350(AHM)2021
ITEM No.216 – IA/30(AHM)2022
ITEM No.217 – IA/220(AHM)2022
ITEM No.218 – IA/316(AHM)2022
ITEM No.219 – IA/1133(AHM)2022
in
CP(IB) 397 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

M/s Abhinandan Multitrade Pvt Ltd & Anr
V/s
M/s KSL & Industries

.....Applicants

.....Respondent

Order delivered on: 16/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Akhil Kukreja, Adv. a.w. Mr. Varun Sharma, &
Sanchita Chamoli, Adv.
For the /RP : Ms. Rheas Sevak, Adv. a.w Mr. Mr. Arjun Sheth, Adv.
Mr. Kiran Shah, Resolution Professional
For Indian Bank : Ms. Rathina Maravarman, Adv.
For the Respondent : Mr. Siddhartha Patra, Adv. a.w Mr. Ajay Pratap Singh,
Adv. for- 10,13,20,22,23, & 37 in IA 30 of 2022
Mr. Prateek Gupta, Adv. for R-17,18,24,28,34 & 38
For SM : Mr. Meet Thanki, Adv. for Mr. Nilesh P Udernani, Adv.
in IA 350 of 2021

ORDER

IA/840(AHM)2021

None present for Indian Bank.

List for further consideration on 11.06.2024.

IA/350(AHM)2021

Learned Counsel for the respondent submitted that yesterday only he has received the list of documents required by the Resolution Professional and he has to comply the requirement within one-week.

List for further consideration on 11.06.2024.

IA/30(AHM)2022, IA/220(AHM)2022, IA/316(AHM)2022 & IA/1133(AHM)2022

List for further consideration on 11.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE
MEMBER (JUDICIAL)**